

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.S.P No.43/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2017

NAME OF THE PARTIES: Evershine Builders Estate Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1	Prakash B	Advocate In Petitioner	

**Order**

TCSP 43/230-232/NCLT/MUM/MH/2017

In respect of para 11.1 of the Scheme, the petitioner is hereby directed  
to amend the Scheme to make necessary rectification answering the  
observation made by ROC at para no.2 of the observations of the ROC.

List this matter on 14.06.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)